

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/TL/2024

- Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under “Regulated Tariff Mechanism” (RTM) mode”.
- Date of Hearing : **25.7.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
- Petitioner : Ananthpuram Kurnool Transmission Limited (AKTL).
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Parties Present : Shri G. Vijay, AKTL
Shri Akshayvat Kislay, CTUIL
Shri Siddarth Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate transmission licence for the implementation of the 3 nos. of 400 kV line bays at Ananthpuram PS for integration of the RE generation projects under “Regulated Tariff Mechanism” (RTM) mode. He further submitted that vide order dated 11.7.2024, the Commission has held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner.

2. In response to a specific query of the Commission regarding the purpose of the present implementation of the 3 nos. of 400kV bays at Ananthpuram PS when the 12 nos. of 220kV line bays are already there at Ananthpuram PS, the representative of the Respondent, CTUIL submitted that presently, Ananthapuram 400/220kV PS is under implementation by PGCIL through TBCB route and connectivity of about 1055 MW at 220kV and 2710 MW at 400kV have been granted at Ananthapuram to the various RE generation projects. The representative of CTUIL further submitted that the present Petition has been filed for the grant of a separate transmission licence for the upgradation of the Ananthpuram PS bays by the implementation of the 3 nos. of 400 kV line bays (as detailed in the petition).

3. In response to the further query of the Commission regarding the utilization of the 400kV bays along with the 12 nos. of 220kV line bays being implemented at Ananthpuram

PS, the representative sought liberty to file an affidavit regarding the utilization of the 400kV and 220kV bays in the present and future also.

4. After hearing the representative of the parties, the Commission directed the CTUIL to file the following details/information on an affidavit within two weeks:

(a) The information sought by the Commission vide Order dated 11.7.2024 in Petition No.172/TL/2024.

(b) The details of the connectivity granted/ under consideration at 220kV bays at Ananthapuram sub-station, if any, along with the start date of the connectivity.

(c) The RE potential capacity, for which the Anantapur 400/220 kV pooling station has been planned and is being implemented. With the grant of connectivity of about 2800 MW at 400 kV level, would the 12 nos. of 220 kV bays along with 3500 MVA ICTs be utilized on commissioning of the transmission scheme? In case of non-utilization, what is mitigation measures for utilization and recovery of the transmission charges?

5. The Petition will be listed for the hearing on **13.8.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)